GOVERNMENT OF INDIA MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA UNSTARRED QUESTION NO. 1691 TO BE ANSWERED ON 10TH DECEMBER, 2025

DISTRIBUTION OF FOODGRAINS TO POOR

1691. SHRI AJAY KUMAR MANDAL:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the foodgrains allocated for the poor is being distributed on time in all the States;
- (b) whether adequate number of godowns have been constructed by the Government for storage of the said foodgrains allocated for the poor in the country including Bihar; and
- (c) if so, the details thereof, State-wise?

ANSWER

MINISTER OF STATE FOR MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA)

- (a): Targeted Public Distribution System (TPDS) under National Food Security Act (NFSA), 2013 is operated under the joint responsibility of the Central and the State/Union Territory (UT) Governments. Central Government is responsible for procurement, allocation and transportation of foodgrains upto the designated depots of the Food Corporation of India (FCI). The operational responsibilities for allocation of foodgrains within the States/ UTs, identification of eligible beneficiaries, issuance of ration cards to them, distribution of foodgrains to eligible beneficiaries under TPDS, issuance of license to Fair Price Shop dealers, supervision over and monitoring of functioning of FPSs etc. rest with the concerned State/UT Governments.
- (b) & (c): Department of Food & Public Distribution (DFPD) through Food Corporation of India (FCI) mainly stores wheat & rice after procurement for Public Distribution System (PDS) operation and to maintain buffer stock.

Bihar is a Decentralized Procurement (DCP) State. The state Government procure, store and distribute foodgrains as per their National Food Security Act (NFSA)/Other Welfare Schemes (OWS) requirements. Shortfall arisen due to less procurement than the requirements, if any, is bridged by inducting stock or excess procurement wherein excess stock is moved to deficit areas.

As on 01.11.2025, 13.43 LMT Covered storage capacities is available with FCI (Owned – 3.45 LMT & Hired-9.99 LMT) and 10.13 LMT Covered storage capacity is with the State agencies in Bihar for storing of Central Pool foodgrain stocks.

The requirement of Storage capacity depends upon the level of procurement, requirement of buffer norms and PDS operations for Rice and Wheat mainly. DFPD continuously assesses and monitors the storage capacity and based on the storage gap assessment, storage capacities are created/hired through following schemes: -

- 1. Private Entrepreneurs Guarantee (PEG) Scheme
- 2. Central Sector Scheme (CSS) 2017-25
- 3. Construction of Silos under Public Private Partnership (PPP) mode
- 4. Hiring of godown from Central Warehousing Corporation (CWC)/State Warehousing Corporations (SWCs)/State Agencies
- 5. Hiring of godown through Private Warehousing Scheme (PWS).
- 6. Creation of godowns under Asset Monetization
- 7. Covered & Plinth (CAP) Hiring Scheme -2025
- 8. Modified PEG scheme for NE & Hilly states with longer guarantee period of 15 years

At present, DFPD is augmenting its storage capacity through following schemes in Bihar state: -

- 1. Construction of SILOs under PPP mode
- 2. Private Entrepreneurs Guarantee (PEG) Scheme
- 3. Asset Monetization Scheme

As per the NFSA Act 2013, the responsibility for implementation and monitoring of the schemes of various Ministries and Departments of the Central Government in accordance with guidelines issued by the Central Government for each scheme, and their own schemes, for ensuring food security to the targeted beneficiaries in their State lies with the concerned State Govt. Therefore, it is the responsibility of the concerned state Govt. to maintain a robust public distribution system to ensure smooth distribution of food grains to the targeted beneficiaries.
